

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH LUCKNOW

ORIGINAL APPLICATION NO: 337 of 2005

LUCKNOW, THIS THE 22nd DAY OF JULY 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)

Corrected,
vide court's
order dt.
11-8-05.

Narbacka

(Narendra) Prasad Tripathi (ex D.T.I.) aged about 66 years
s/o Late J.P. Tripathi 779, Avas Avam Vikas Colony Gonda
U.P.

Applicant

DR. 11-8-05
By Advocate Shri M.A. Siddqui.

Versus

1. Union of India through General Manager North Railway Gorakhpur.
2. The Divisional Railway Manager North Eastern Railway, Ashok Marg Lucknow U.P.

Respondents.

By Advocate: Sri C.B. Verma.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The O.A. seeks for direction to decide the representation and payment of retiral dues. This has been objected to by the counsel for respondents that it is time barred. Payment of pension is a continuing cause of action, therefore it cannot be said that it is time barred or barred by limitation.

2. I have heard learned counsel for the parties and perused the pleadings.
3. It is argued on behalf of the applicant that interest is admissible on ~~delayed~~ payment of retiral dues. He has already made representation in this regard on 27.12.2004.
4. On considering the facts and circumstances of the case, it is expedient to direct the respondents to decide the representation in accordance with rules and

to pay the retiral dues to the applicant along with interest as admissible in the extant rules within a period of 3 months. With these directions, O.A. is disposed of at the admission stage with no order as to costs.

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(S.P.Arya)

Member (A)

HLS/-